

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 14.09.2022

**Misc. Application No. 980 of 2022
And
Misc. Application No. 981 of 2022
And
Appeal No. 552 of 2022**

Unisys Softwares & Holding
Industries Ltd.

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Vinay Chauhan, Advocate with Mr. Harish Khedkar, Advocate
i/b Vis Legis Law Practice for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh, Ms. Deepti
Mohan, Ms. Binjal Samani, Mr. Niket Dalal, Advocates i/b Vidhii
Partners for the Respondent.

ORDER :-

1. There is a delay of 35 days in the filing of the appeal. For the reasons stated in the application, the delay is condoned. Misc. application is disposed of.

2. Connect with Appeal No. 534 of 2022 (Bhushan Power & Steel Ltd. vs. SEBI) and list on November 11, 2022. In the meanwhile, the respondent may file a reply within three weeks from today. Rejoinder may be filed within three weeks thereafter.

3. Considering the facts and circumstances of the case that have been brought on record, the appellant will deposit 50% of the penalty amount within four weeks from today. If the said amount is deposited, the balance amount shall not be recovered during the pendency of the appeal. The stay application is disposed of.

4. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M. T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

14.09.2022
PTM